

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 1441 of 2021

Subraj Mahato @ Shovraj Mahato.**Petitioner**
Versus
The State of Jharkhand. ...**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Indrajit Sinha, Advocate
For the State : Mr. Vijay Kumar Sinha, A.P.P.

04/5-4-2021 Heard the parties.

So far as defect no. 5 (e) is concerned, learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards defect no. 8 is concerned, the same is ignored.

The petitioner is an accused in connection with Chowka P.S. Case No. 13 of 2019, S.T. No. 17 of 2020.

The prayer for bail of the petitioner was earlier rejected by this Court in B.A. No. 11232 of 2019 and in B.A. No. 4432 of 2020.

The implication of the petitioner appears to be on account of the statement of one Saktar Ansari who had stated that he had met the petitioner on the fateful day who had come along with a Pulsar motorcycle and based on the confession of the petitioner, the said motorcycle was recovered.

Learned counsel for the petitioner has submitted that so far as Saktar Ansari is concerned, he has been examined in course of trial as P.W-1 and he has been declared hostile as he did not support the case of the prosecution. The evidence of Saktar Ansari therefore has diluted the case of the prosecution so far as implication of the petitioner is concerned.

Regard being had to the above, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned 1st Additional District and Sessions Judge at Seraikella in connection with Chowka P.S. Case No. 13 of 2019, S.T. No. 17 of 2020.

(Rongon Mukhopadhyay, J)

Rakesh/-